

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2846
ANSWERED ON:05.12.2002
ESTABLISHMENT OF SID TO MAINTAIN RECORDS OF SUBORDINATE JUDICIARY
HANNAN MOLLAH

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Bombay High Court has established a Special Investigation Department (SID) which maintain records of the subordinate judiciary and their disposal rates, complaints against them by litigants etc.;
- (b) if so, whether the Government propose to set up similar departments for the High Courts and Supreme Court;
- (c) if so, the details thereof; and
- (d) if not, reasons therefor?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY):

(a) to (d) Yes, Sir. Under article 235 of the Constitution of India, the administrative control over the members of Subordinate Judicial Service vests with the concerned High Court. Further, in exercise of powers conferred under proviso to article 309 read with articles 233 and 234 of the Constitution, the State Government frames rules and regulations in consultation with the High Court. Members of State Judicial Services are governed by these rules and regulations.

In case of High Courts and the Supreme Court, Chief Justices Conference, 1999 has adopted a 15 point Code of Ethics for Judges in this regard. However, the Government has a proposal to set up a National Judicial Commission which will, inter-alia, draw up a code of ethics for the judiciary. Care is taken to recruit/promote persons of integrity. Use of information technology in Courts is being implemented to promote transparency and easy access to information which reduces the scope for corrupt practices.